

[Mr. Chairman]  
Women(Protection of Rights on Divorce) Act, 1986.

*The motion was adopted*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

MR. CHAIRMAN: Shrimati Basavarajeswari — Not present

SHRI V. TULSIRAM —Not present.

15.32 hrs.

BANNING OF SMOKING BILLS

[English]

SHRI G.S. BASAVARAJU (Tumkur): I beg to move for leave to introduce a Bill to provide for banning of smoking and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for banning of smoking and for matters connected therewith.

*The motion was adopted*

SHRI G.S. BASAVARAJU: I introduce the Bill.

15.32 1/2 hrs.

PROHIBITION BILL

[English]

SHRI G.S. BASAVARAJU (Tumkur): I beg to move for leave to introduce a Bill to provide for total prohibition and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a

Bill to provide for total prohibition and for matters connected therewith or incidental thereto.

*The motion was adopted*

SHRI G.S. BASAVARAJU: I introduce the Bill.

15.33 hrs.

YOUTH WELFARE BILL

[English]

SHRI S.B. SIDNAL (Belgaum): I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country".

*The motion was adopted*

SHRI S.B. SIDNAL: I introduce the Bill.

15.33 1/2 hrs.

HUMAN RESOURCES (UTILISATION) BILL

[English]

SHRI S.B. SIDNAL: I beg to move for leave to introduce a Bill to provide for the utilisation of human resources in the best interests of the country and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the utilisation of human resources in the best interest of the country and for matters con-

nected therewith".

*The motion was adopted*

SHRI S.B. SIDNAL: I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of articles 74 and 163)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

— MR. CHAIRMAN: Shri V.S. Krishna Iyer  
— Not present,

Prof. Madhu Dandavate— Not present.

PROMOTION OF SECULARISM BILL

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad): I beg to move for leave to introduce a Bill to provide for measures to strengthen secularism in India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for measures to strengthen secularism in India".

*The motion was adopted*

SHRI HAROOBHAI MEHTA: I introduce the Bill.

MR. CHAIRMAN: Shri V.S. Krishna Iyer — Not present.

RIGHT TO REPLY IN THE PRESS BILL

[English]

SHRI V.N. GADGIL (Pune): I beg to move for leave to introduce a Bill to give members of the public the right to reply to allegations made against them or mis-reporting or mis-representation concerning them in the press.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to give members of the public the right to reply to allegations made against them or mis-reporting or mis-representation concerning them in the press."

*The motion was adopted*

SHRI V.N. GADGIL: I introduce the Bill.

RESERVATION OF POSTS IN GOVERNMENT SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR ECONOMICALLY WEAKER SECTION OF PEOPLE) BILL - CONTD.

[English]

MR. CHAIRMAN: We will take up the following motion moved by Shri Ram Nagina Mishra on the 6th May, 1988, namely:

"That the Bill to provide for reservation of posts in Government services and seats in educational institutions for persons belonging to economi-